IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 117(ND)/2016

IN THE MATTER OF:

Mrs. Harjeet Kaur & Ors.Petitioner
v.
M/s. Freshtech Pvt. Ltd. & Anr.Respondents

SECTION: UNDER SECTION 241/242 of Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Ms. Stutee Nag, Advocate

For the Respondent(s)

Shri Rohan Jaitely, Advocate

Shri Niraj Sîngh, Advocate

<u>ORDER</u>

The order dated 02.06.2017 was required to be sent to the Registrar of Companies who, in turn, was to produce the whole record concerning the company known as M/s. Freshtech Private Limited (respondent No.1). However, the Registrar of Companies is not present. Let the copy of the order dated 02.06.2017

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along with a copy of the order passed today be sent to the Registrar of Companies once again and he shall produce the record on the next date of hearing.

A copy of the order passed today be also furnished to Mr. Manish Rai, Company Prosecutor who generally appears on behalf of Registrar of Companies for onward submission to ROC for compliance.

List on 02.08.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEÉPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet